

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

109. I.A. 3953/2023

I.A. 3230/2024

In

C.P.(IB)-1049/MB/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **24.06.2024**

NAME OF THE PARTIES: Chamunda Services Through Its Sole  
Proprietor Mr. Haresh wadhawana

V/s.

Kanakia Spaces Realty Private Limited.

**Appearance**

For Petitioner: Mr. Tanay Mandot i/b Vis Legis Law practice.

For Respondent : Jipnesh Jain a/w Twinkle Kothari

SECTION 9 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 3230/2024**

This application has been moved by Petitioner/OC for placing on record  
'Consent terms' dated 03.06.2024 duly signed by both the parties.

It is noted that the Corporate Debtor agrees, confirms and undertakes to make  
the payment of Rs 1,47,70,114/- on the date of execution of these consent  
terms in the following manner;

- a) *The Corporate Debtor shall pay by Demand Draft No. 076586  
amounting to Rs. 75,00,000/-, dated 12<sup>th</sup> April 2024 drawn  
Bank of Baroda, payable to Chamunda Services;*
- b) *The Corporate Debtor shall pay by Demand Draft No. 076614  
amounting to Rs. 72,70,114/-, dated 7<sup>th</sup> May 2024 drawn on  
Bank of Baroda, payable to Chamunda Services.*

Thus the entire default amount stands paid. Nothing survives in the Company Petition, Accordingly I.A. 3230/2024 is **allowed** and the main company petition stands **disposed of as withdrawn**. Subsequently, all pending IA including IA. **3953/2023** is rendered **infructuous**, and are **disposed of**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Harshada---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)